

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA. No. 984 of 1997.

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

RAJESH KR. SINGH

VRS.

NATIONAL INSTITUTE OF FASHION TECHNOLOGY
(N.I.F.T) & Ors.

For applicant : Mr. A.K. Singh, Counsel.

For respondents : Mr. M.M. Das, Counsel &
Mr. R. Barua, Counsel.

Heard on : 9.9.97.

Ordered on : 9.9.97.

O R D E R

B.C. Sarma, AM.

When admission hearing of the matter was taken up today the 1d. Counsel for the respondents submits that this Tribunal does not have jurisdiction to adjudicate the dispute of the employees who are from the National Institute of Fashion Technology, which is a Society registered under the Societies Registration Act. In support of his contention, the 1d. Counsel produced before us a copy of the Memorandum of Association and Rules & Regulation of the said Institute, which we have perused.

We find that the Institute is basically a Society registered under the Societies Registration Act and no Notification ~~was~~ issued by the Govt. of India has been produced before us to show that this Society has come under the jurisdiction of this Tribunal.

Accordingly, we are clearly of the opinion that this Tribunal has no jurisdiction to adjudicate the matter and, hence, the application is returned to the applicant for appropriate action at his end. The Interim Order, which was passed by us earlier, stands vacated.



